

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No. 310..... of 1998

3.12.99
DATE OF DECISION.....

Shri Naba Kumar Baruah

PETITIONER(S)

Mr. S. Sarma.

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Mr. B.C.Pathak, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

THE HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN.

THE HON'BLE

DATE OF DECISION.....

1. Whether Reporters of local papers may be allowed to see the
judgment ?

PETITIONER(S)

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the
judgment ?

ADVOCATE FOR THE

4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ADVOCATE FOR THE
RESPONDENT(S)

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CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 310 of 1998.

Date of decision : This the 3rd day of December, 1999.

HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN.

Shri Naba Kumar Baruah,
Son of of late Kamala Kanta Baruah
presently working as Senior Auditor
in the office of the Controller of
Defence Accounts, Satgaon,
Guwahati-781007

Applicant.

By Advocate Mr. S. Sarma.

-versus-

1. The Union of India,
represented by the Secretary
to the Government of India,
Ministry of Defence,
New Delhi.
2. The Controller General of
Defence Accounts,
West Block-V, R.K.Puram
New Delhi-110066.
3. The Controller of Defence Accounts
Udayan Vihar, Narengi,
Guwahati-71. ... Respondents

By Advocate Mr. B.C. Pathak, Addl. C.G.S.C.

O R D E R

BARUAH J. (V.C.).

This application has been filed by the applicant seeking certain directions to the respondents.

Facts are :

The applicant is civilian employee in the Controller of Defence Accounts. By Annexure-1 order dated 28.10.98 the applicant was asked to submit option for choice posting on transfer.



Accordingly he submitted his option for choice posting at Guwahati. By Annexure-4 order dated 22.12.98 the applicant was asked to go to Shillong on transfer. Respondents have every right to transfer a person to any place in the interest of public service. Therefore this tribunal cannot interfere with the decision. However the applicant submitted representation dated 23.12.98 stating his grievances to go to Shillong. The said representation has not yet been disposed of.

2. Heard Mr. S.Sarma, learned counsel appearing on behalf of the applicant and Mr. B.C. Pathak, learned Addl.C.G.S.C.

3. On hearing the counsel for the parties I feel that the respondents should consider his case and dispose of his representation by a reasoned order. Mr. Pathak submits that at least one month time will be necessary to dispose of the representation. Accordingly I dispose of this application with direction to the respondents to dispose of the representation dated 23.12.98 already filed by the applicant within a period of one month from the date of receipt of this order. Mr. Salma submits that the applicant has not been paid his salary. While disposing of the representation the respondents shall consider that aspect also.

Considering the facts and circumstances of the case I make no order as to costs.


(D.N.BARUAH)
Vice-Chairman